

RATIFIED MINUTES OF MEETING No.19/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 20.12.2016.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 19/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 20.12.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
1 HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 31.01.2017.			

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Closed
2 HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	
Decision: It was brought to the notice of Committee that norms were already approved in the Meeting No.07/80-ALC2/2014 dated 24.06.2014. The decision of that meeting is being reproduced here for reference. "The committee decided to ratify norms on the basis of C&PC O.M. No.46011/79/2007-PC-II dated 27.05.2014 (Copy is to be forwarded to RA and firm).			

RA may take further necessary action accordingly".

Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
3 HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:31.01.2017
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 31.01.2017.			

Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
4 HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:31.01.2017
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 31.01.2017.			

Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
5 HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:31.01.2017
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 31.01.2017.			

Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
6 HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:31.01.2017
Decision: The committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
7 HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 31.01.2017.			

Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
8 HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:31.01.2017

Decision: The committee noted that the firm's reply dated 14.06.2016 has been sent to C&PC on 08.07.2016 for comments. Case is deferred to 31.01.2017.

9	Case No.: 62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 07.04.2016 sent to DHI on 12.04.2016 for comments. Case is deferred to 31.01.2017.				

10	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510392394 dated 12.12.2014 as under:- Import item No.1 & 3 :- Net + 2% Import item No. 2:- 1.05 Kg./Kg content in export item. Import item No.4 to 8:- As 1.06 Kgs/Kg content in export product. Import item No.9:- As per packing policy. RA may take further necessary action accordingly.				

11	Case No.: 17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:31.01.2017
Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 31.01.2017.				

12	Case No.: 35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 31.01.2017.				

13	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015				

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followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 31.01.2017.

14	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 31.01.2017.				

15	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 31.01.2017.				

16	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 31.01.2017.				

17	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DC(MSME) vide UO Note No.30(115)/15-ME dated 22.11.2016 (copy to be sent to the firm & RA).				
RA may take further necessary action accordingly.				

18	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for comments. Case is deferred to 31.01.2017.				

19	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA	Meet No/Date:19/80-ALC2/2016	Status: Approved
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Case is deferred to 31.01.2017.

24	Case No.: 62/2/80- ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00065/AM17/	RLA File :05/24/040/00551/AM16/	Lic.No/Date: 0510397556 10.02.2016	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510395736 dated 24.09.2015 as under:-			
	Import item No.1, 2 & 3 :- Net + 2% Import item No. 4 & 7:- As applied for being less than 2% of FOB value of exports. Import item No.5, 6 & 8:- 1.05 Kgs/Kg content in export item. Import item No.9 to 13:- As 1.06 Kgs/Kg content in export items. Import item No.14 & 15:- As per packing policy. RA may take further necessary action accordingly.			

25	Case No.: 20/7/80- ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date: 0310802488 11.02.2016	Defer Date: 31.01.2017
	Decision: The Committee noted that the firm's reply dated 13.09.2016 has been sent to DEIT on 26.10.2016 for examination and comments. Case is deferred to 31.01.2017.			

26	Case No.: 9/7/80- ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00230/AM17/	RLA File :09/24/040/00672/AM16/	Lic.No/Date: 0910063255 12.02.2016	
	Decision: The committee decided to ratify the norms based upon the written recommendation of MSME vide UO Note No.TL-13024/139/2016-MMM&A-DCMSME dated 18.11.2016 (copy to be sent to the firm & RA).			
	RA may take further necessary action accordingly.			

27	Case No.: 1/6/80- ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date: 3110066049 14.03.2016	Defer Date: 31.01.2017
	Decision: The Committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016 for comments. Case is deferred to 31.01.2017.			

28	Case No.: 19/7/80- ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00240/AM17/	RLA File :04/24/040/00258/AM16/	Lic.No/Date: 0410161720 18.03.2016	
	Decision: The committee decided to ratify the norms based upon the written recommendation of			

DIPP vide ID No. 12/103/2016-TSW/28 dated 20.12.2016 as under:-

1. Net weight of export item may be specified as 597.61 MT containing 581.67 MT of import items at Sl. No. 1 to 11.
2. Description of import items at Sl. No. 1,4,7,9 & 11 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm"
3. Import items at Sl. No. 1,4,7,9 & 11 shall be of relevant grade & thickness as contained in export items.
4. Quantities of import items at Sl. No. 1, 4, 7, 9 & 11 put together may be restricted as 520.45 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
5. Import items at Sl. No. 2, 3, 5, 6, 8 & 10 shall be of relevant grade, shape & size as contained in export products.
6. Quantities of import items at Sl. No. 2, 5 & 8 put together may be restricted as 4.08 MT and may be allowed as may be allowed as 1.02 Kgs./Kg. content in export items.
7. Quantities of import items at Sl. No. 3, 6 & 10 put together may be restricted as 83.64 MT and may be allowed as may be allowed as 1.02 Kgs./Kg. content in export items.

RA may take further necessary action accordingly.

Case No.:5/16/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
HQ File :01/80/050/00380/AM17/	RLA File :34/24/040/00343/AM16/	Lic.No/Date:3410041994 21.03.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/29 dated 20.12.2016 as under:-			
29 1. Quantities of import items at Sl. No. 1 to 18 & 22 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 19 may be allowed as 1.01 Kgs./Kg. content in export items. 3. Quantities of import items at Sl. No. 20 & 21 may be allowed as 1.05 Kgs./Kg. content in export items. RA may take further necessary action accordingly.			

Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
30 HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's additional information dated 08.11.2016 sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 31.01.2017.			

Case No.:2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
31 HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 31.01.2017.			

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32	Case No.: 3/7/80- ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	Lic.No/Date: 0510398362 03.05.2016	Defer Date: 31.01.2017
Decision: The Committee noted that DIPP vide UO No.12/103/2016-TSW/32 dated 20/12/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. - Quantities of import items at Sl. No. 1 to 21 (Seamless Stainless Steel Pipes) in meters also in addition to their weights. - Quantities of import items at Sl. No. 22 to 163) in Nos. also in addition to their weights.				
Case is deferred to 31.01.2017.				

33	Case No.: 2/7/80- ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00223/AM17/	RLA File :03/95/040/00743/AM16/	Lic.No/Date: 0310804703 16.05.2016	Defer Date: 31.01.2017
Decision: The Committee noted that DIPP vide UO No.12/103/2016-TSW/32 dated 20/12/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. - Quantities of import items at Sl. No. 1 to 3 in meters also in addition to their weight. - Quantities of import items at Sl. No. 4 to 6 in Nos. also in addition to their weights. - Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 3) supported by length and number of tubes in the export products. - Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. contained in import item at Sl. No. 10. - Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 10) - Total requirement of each import item, export product wise, in a tabular form				
Case is deferred to 31.01.2017.				

34	Case No.: 4/7/80- ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00225/AM17/	RLA File :31/83/040/00009/AM17/	Lic.No/Date: 3110066146 16.05.2016	Defer Date: 31.01.2017
Decision: The Committee noted that the firm's reply dated 20.10.2016 has been sent to DHI on 24.10.2016 for comments. Case is deferred to 31.01.2017.				

35	Case No.: 12/7/80- ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Deferred
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HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
36 HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
37 HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
38 HQ File :01/80/050/00234/AM17/	RLA File :08/24/040/00057/AM17/	Lic.No/Date:0810137979 25.05.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's reply dated 26.09.2016 has been sent to MSME (Chemical) on 03.10.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:2/16/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
HQ File :01/80/050/00377/AM17/	RLA File :03/94/040/00126/AM17/	Lic.No/Date:0310805120 01.06.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/39 dated 20.12.2016 as under:-			
39	1. Net Empty weight of 66895 Kgs. may be specified with the quantities of each export product at Sl. No. 1 to 4. 2. Net Empty weight of 45886 Kgs. may be specified with the quantity of each export product at Sl. No. 5 to 8. 3. Net Empty weight of 37370 Kgs. may be specified with the quantity of each export product at Sl. No. 9 to 12. 4. Net Empty weight of 42381 Kgs. may be specified with the quantity of each export product at Sl. No. 13 to 16. 5. Net Empty weight of 45028 Kgs. may be specified with the quantity of each export product at Sl. No. 17 to 20. 6. Net Empty weight of 54338 Kgs. may be specified with the quantity of each export product at Sl. No. 21 & 22. 7. Net Empty weight of 34133 Kgs. may be specified with the quantity of each export		

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- product at Sl. No. 23 to 26.
8. Net Empty weight of 19116 Kgs. may be specified with the quantity of export product at Sl. No. 27.
 9. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
 10. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 203464 Kgs. as 1.0291 Kgs./kg. content in the export products.
 11. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2545 Kgs. as 1.0291 Kgs./kg. content in the export products.
 12. Quantity of import item at Sl. No. 3 may be allowed as 429393 Kgs. (306271 Meters) inclusive of 2 % wastage.
 13. Quantity of import item at Sl. No. 4 may be allowed as 5734 Kgs. (7128 Meters) inclusive of 2 % wastage.
 14. Quantity of import item at Sl. No. 5 may be allowed as 275 Nos. on net to net basis. Duty free weight of this item may be allowed as 397728 Kgs. inclusive of 21.9 % wastage after taking 20 % recovery from scrap.
 15. Quantity of import item at Sl. No. 6 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 4923.7 Kgs. inclusive of 12.3 % wastage after taking 20 % recovery from scrap.
 16. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 6241 Kgs. each.
 17. Quantity of import item at Sl. No. 10 may be allowed as 193 Kgs. (72 Nos.) on net to net basis.

RA may take further necessary action accordingly.

40	Case No.:8/16/80-ALC2/2016	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00383/AM17/	RLA File :34/24/040/00027/AM17/	Lic.No/Date:3410042233 01.06.2016	Defer Date:31.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 15.11.2016 sent to the firm on 02.12.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 31.01.2017.			

41	Case No.:7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date:31.01.2017
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 31.01.2017.			

42	Case No.:1/7/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Closed
	HQ File :01/80/050/00222/AM17/	RLA File :22/24/040/00018/AM17/	Lic.No/Date:2210015497 10.06.2016	
	Decision: The Committed noted that RA, Chandigarh vide its letter received through e-mail dated 06.12.2016 has informed that the above mentioned AA has been issued on repeat basis and decided to close the case.			

RA may take further necessary action accordingly.

43	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 31.01.2017.				

44	Case No.:7/19/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00402/AM17/	RLA File :09/24/040/00192/AM17/	Lic.No/Date:0910063935 15.07.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

45	Case No.:1/10/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Rejected
	HQ File :01/80/050/00272/AM17/	RLA File :31/83/040/00039/AM17/	Lic.No/Date:3110066264 21.07.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide UO No.12/69/2016-TSW/78 dated 16.08.2016) letter sent to them on 07.10.2016 and final reminder on 05.12.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

46	Case No.:3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 31.01.2017.				

47	Case No.:30/19/80-ALC2/2016	Party Name: MVS ENGINEERING LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00425/AM17/	RLA File :05/24/040/00183/AM17/	Lic.No/Date:0510399303 01.08.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/47 dated 20.12.2016 as under:-				
- Words "Containing 1140 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export item at Sl. No. 1. - Words "Containing 570 Kgs. of Carbon Molecular Sieves" may be suffixed with a				

Dr. P. K. SINGH
Deputy Director General of Trade
Directorate General of Trade
Ministry of Commerce
Government of India
New Delhi

description of export item at Sl. No. 2.

3. Quantity of import item may be allowed as applied for i.e. 1710 Kgs. on net to net basis.

RA may take further necessary action accordingly.

48	Case No.:31/19/80-ALC2/2016	Party Name: MVS ENGINEERING LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Approved
	HQ File :01/80/050/00426/AM17/	RLA File :05/24/040/00184/AM17/	Lic.No/Date:0510399304 01.08.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/39 dated 20.12.2016 as under:- - Words "Containing 9230 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export item. - Quantity of import item may be allowed as applied for i.e. 9230 Kgs. on net to net basis. RA may take further necessary action accordingly.				

49	Case No.:6/13/80-ALC2/2016	Party Name: GLOBE HI-FABS LLP	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00347/AM17/	RLA File :05/23/040/00213/AM17/	Lic.No/Date:0510399446 11.08.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 31.01.2017.				

50	Case No.:8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date:31.01.2017
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 20.09.2015 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 31.01.2017.				

51	Case No.:36/19/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00431/AM17/	RLA File :03/95/040/00365/AM17/	Lic.No/Date:0310807145 16.08.2016	Defer Date:31.01.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.				

52	Case No.:9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5310019203	Defer

	:01/80/050/00350/AM17/	:53/24/040/00012/AM17/	26.08.2016	Date:31.01.2017
	Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 20.09.2016 for comments. Case is deferred to 31.01.2017.			
	Case No.:17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date:31.01.2017
53	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4 & 5 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.			
	Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date:31.01.2017
54	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.			
	Case No.:19/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00394/AM17/	RLA File :56/24/040/00030/AM17/	Lic.No/Date:5610004984 30.08.2016	Defer Date:31.01.2017
55	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4 & 5 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.			
	Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Defer Date:31.01.2017
56	Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.			
	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date:31.01.2017
57				

Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 31.01.2017.

58	Case No.:15/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 31.01.2017.				

59	Case No.:15/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00410/AM17/	RLA File :03/95/040/00402/AM17/	Lic.No/Date:0310807593 02.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 13.12.2016 for comments. However, DIPP has informed that the case pertains to DRDO. Accordingly, NC decided to send the case to DRDO for examination and comments. Case is deferred to 31.01.2017.				

60	Case No.:16/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00411/AM17/	RLA File :03/95/040/00330/AM17/	Lic.No/Date:0310807586 02.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

61	Case No.:17/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00412/AM17/	RLA File :03/95/040/00387/AM17/	Lic.No/Date:0310807591 02.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

62	Case No.:39/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

63	Case No.:42/19/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510399618	Defer

:01/80/050/00437/AM17/	:05/23/040/00257/AM17/	05.09.2016	Date:31.01.2017
Decision: The Committee noted that DIPP vide UO No.12/103/2016-TSW/63 dated 20/12/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.. - Quantity of import item at Sl. No. 3 in meters. also in addition to its weight.			
Case is deferred to 31.01.2017.			

64	Case No.: 27/19/80-ALC2/2016 HQ File :01/80/050/00422/AM17/	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED RLA File :05/23/040/00205/AM17/	Meet No/Date: 19/80-ALC2/2016 20.12.2016 Lic.No/Date: 0510399629 06.09.2016	Status: Deferred Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

65	Case No.: 18/19/80-ALC2/2016 HQ File :01/80/050/00413/AM17/	Party Name: LARSEN & TOUBRO LIMITED RLA File :03/95/040/00431/AM17/	Meet No/Date: 19/80-ALC2/2016 20.12.2016 Lic.No/Date: 0310807654 07.09.2016	Status: Deferred Defer Date:31.01.2017
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 13.12.2016 for comments. However, DIPP has informed that the case pertains to DRDO. Accordingly, NC decided to send the case to DRDO for examination and comments. Case is deferred to 31.01.2017.				

66	Case No.: 28/19/80-ALC2/2016 HQ File :01/80/050/00423/AM17/	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD. RLA File :05/24/040/00196/AM17/	Meet No/Date: 19/80-ALC2/2016 20.12.2016 Lic.No/Date: 0510399639 07.09.2016	Status: Deferred Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

67	Case No.: 41/19/80-ALC2/2016 HQ File :01/80/050/00436/AM17/	Party Name: ISGEC HEAVY ENGINEERING LIMITED RLA File :05/23/040/00263/AM17/	Meet No/Date: 19/80-ALC2/2016 20.12.2016 Lic.No/Date: 0510399641 07.09.2016	Status: Deferred Defer Date:31.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.				

68	Case No.: 20/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 19/80-ALC2/2016 20.12.2016	Status: Deferred
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HQ File :01/80/050/00415/AM17/	RLA File :03/95/040/00422/AM17/	Lic.No/Date:0310807693 08.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.			

69	Case No.:23/19/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00418/AM17/	RLA File :05/23/040/00254/AM17/	Lic.No/Date:0510399652 08.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

70	Case No.:29/19/80-ALC2/2016	Party Name: SENIOR INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00424/AM17/	RLA File :05/24/040/00288/AM17/	Lic.No/Date:0510399661 08.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

71	Case No.:25/19/80-ALC2/2016	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00420/AM17/	RLA File :05/23/040/00267/AM17/	Lic.No/Date:0510399682 12.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.				

72	Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.				

73	Case No.:21/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00416/AM17/	RLA File :03/95/040/00475/AM17/	Lic.No/Date:0310807850 16.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

74	Case No.:22/19/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00417/AM17/	RLA File :03/95/040/00474/AM17/	Lic.No/Date:0310807813 16.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 13.12.2016 for comments. However, DIPP has informed that the case pertains to DRDO. Accordingly, NC decided to send the case to DRDO for examination and comments. Case is deferred to 31.01.2017.				

75	Case No.:40/19/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00435/AM17/	RLA File :03/94/040/00549/AM17/	Lic.No/Date:0310807888 19.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

76	Case No.:38/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00433/AM17/	RLA File :03/94/040/00531/AM17/	Lic.No/Date:0310807938 21.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.				

77	Case No.:24/19/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00419/AM17/	RLA File :08/24/040/00238/AM17/	Lic.No/Date:0810138716 22.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

78	Case No.:35/19/80-ALC2/2016	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00430/AM17/	RLA File :03/95/040/00318/AM17/	Lic.No/Date:0310808015 23.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.				

79	Case No.:37/19/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE	Meet No/Date:19/80-ALC2/2016	Status: Deferred
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Udyog Bhawan, New Delhi
Directorate General of Commerce
Directorate General of Trade
Deputy Director General of Trade
and Investment Promotion
for the Ministry of Commerce
and Industry, Government of India

	LIMITED	20.12.2016	
HQ File :01/80/050/00432/AM17/	RLA File :03/94/040/00579/AM17/	Lic.No/Date:0310808014 23.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 31.01.2017.			

80	Case No.:32/19/80-ALC2/2016	Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00427/AM17/	RLA File :03/95/040/00775/AM16/	Lic.No/Date:0310808070 26.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

81	Case No.:33/19/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00428/AM17/	RLA File :04/24/040/00106/AM17/	Lic.No/Date:0410162326 29.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

82	Case No.:43/19/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:5310019228 29.09.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

83	Case No.:8/19/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00403/AM17/	RLA File :05/24/040/00314/AM17/	Lic.No/Date:0510400038 05.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

84	Case No.:1/16/80-ALC2/2016	Party Name: LUBI INDUSTRIES LLP.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00376/AM17/	RLA File :08/24/040/00282/AM17/	Lic.No/Date:0810138873 18.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to				

DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.

	Case No.: 34/19/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
85	HQ File :01/80/050/00429/AM17/	RLA File :31/83/040/00088/AM17/	Lic.No/Date:3110066368 18.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

86	Case No.: 1/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00396/AM17/	RLA File :05/23/040/00373/AM16/	Lic.No/Date:0510400143 19.10.2016	Defer Date:31.01.2017
	Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.			

Case No.:2/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date: 19/80-ALC2/2016 20.12.2016	Status: Deferred
87 HQ File :01/80/050/00397/AM17/	RLA File :05/23/040/00451/AM16/	Lic.No/Date:0510400144 19.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.			

Case No.: 10/19/80- ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 19/80- ALC2/2016 20.12.2016	Status: Approved
HQ File :01/80/050/00405/AM17/	RLA File :05/24/040/00340/AM17/	Lic.No/Date: 0510400154 19.10.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/88 dated 20.12.2016 as under:- - Net weight of export product may be specified as 356.4 Kgs. - Quantity of import item may be allowed as 2840.5 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

89	Case No.: 11/19/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00406/AM17/	RLA File :05/23/040/00372/AM16/	Lic.No/Date:0510400145 19.10.2016	Defer Date:31.01.2017
	Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.			

90	Case No.:12/19/80- ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80- ALC2/2016	Status: Deferred
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		20.12.2016	
HQ File :01/80/050/00407/AM17/	RLA File :05/23/040/00287/AM16/	Lic.No/Date:0510400147 19.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.			

91	Case No.:26/19/80-ALC2/2016	Party Name: CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

92	Case No.:14/19/80-ALC2/2016	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00409/AM17/	RLA File :04/24/040/00076/AM17/	Lic.No/Date:0410162397 20.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

93	Case No.:4/19/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00399/AM17/	RLA File :04/24/040/00121/AM17/	Lic.No/Date:0410162406 21.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

94	Case No.:5/19/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00400/AM17/	RLA File :04/24/040/00122/AM17/	Lic.No/Date:0410162407 21.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

95	Case No.:6/19/80-ALC2/2016	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00401/AM17/	RLA File :04/24/040/00100/AM17/	Lic.No/Date:0410162410 24.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DHI on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

96	Case No.:3/19/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE	Meet No/Date:19/80-ALC2/2016	Status: Deferred
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		SYSTEMS INDIA PRIVATE LIMITED	20.12.2016	
	HQ File :01/80/050/00398/AM17/	RLA File :04/24/040/00126/AM17/	Lic.No/Date:0410162418 25.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

	Case No.:13/19/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
97	HQ File :01/80/050/00408/AM17/	RLA File :53/24/040/00020/AM17/	Lic.No/Date:5310019234 27.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

	Case No.:9/19/80- ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
98	HQ File :01/80/050/00404/AM17/	RLA File :05/24/040/00363/AM17/	Lic.No/Date:0510400325 31.10.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

	Case No.:47/19/80- ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
99	HQ File :01/80/050/00442/AM17/	RLA File :03/94/040/00712/AM17/	Lic.No/Date:0310809108 10.11.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

	Case No.:44/19/80- ALC2/2016	Party Name: ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
100	HQ File :01/80/050/00439/AM17/	RLA File :31/83/040/00104/AM17/	Lic.No/Date:3110066393 11.11.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

	Case No.:48/19/80- ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
101	HQ File :01/80/050/00443/AM17/	RLA File :03/94/040/00714/AM17/	Lic.No/Date:0310809187 22.11.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

102	Case No.:45/19/80-	Party Name: SIRIA	Meet No/Date:19/80-	Status:
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ALC2/2016	IMPEX PVT.LTD.	ALC2/2016 20.12.2016	Deferred
HQ File :01/80/050/00440/AM17/	RLA File :05/24/040/00409/AM17/	Lic.No/Date:0510400553 30.11.2016	Defer Date:31.01.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 31.01.2017.			

103	Case No.:46/19/80- ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2016 20.12.2016	Status: Deferred
	HQ File :01/80/050/00441/AM17/	RLA File :05/24/040/00378/AM17/	Lic.No/Date:0510400579 01.12.2016	Defer Date:31.01.2017
Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.12.2016 for comments. Case is deferred to 31.01.2017.				

S.No.516

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DE S.I	Lic. No. & date
Meeting No.19/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 20.12.2016		Request for fixation of norms.	dt.13.08.2008
Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments. Case is deferred to 31.01.2017.			

S.No.517

Case No. A/R-144	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/D ES.I	Lic. No. & date
Meeting No.19/17		RLA, No.03/95/040/00824/AM11	0310610931
Date: 20.12.2016		Request for amendment of norms	dt.13.01.2011
Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 and firm's additional information dated 10.11.2016 has been also sent to DHI on 22.11.2016 for examination and comments. Case is deferred to 31.01.2017.			

S.No.518

Case No. A/R-146	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00171/AM13/D ES.I	Lic. No. & date
Meeting No.19/17		RLA, No.03/95/040/00087/AM13	0310697187
Date: 20.12.2016		Request for amendment of norms	dt.01.06.2012
Decision: The Committee noted that the firm's reply dated 18.09.2015 has been sent to DHI on 08.01.2016 for examination and comments. Case is deferred to 31.01.2017.			

S.No.519

Case No. A/R-148	M/s. Larsen and Toubro	HQF.No.01/80/050/00170/AM12/D ES.I	Lic. No. & date
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Meeting No.19/17	Ltd., Mumbai	RLA, No.03/95/040/00166/AM152	0310640468
Date: 20.12.2016		Request for amendment of norms	dt.05.07.2011
Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments. Case is deferred to 31.01.2017.			

S.No.520

Case No. A/R-157	M/s. Radiant Industries,	HQF.No.01/80/050/00394/AM12/DE S.I	Lic. No. & date
Meeting No.19/17	Pune	RLA, No.31/83/040/00183/AM12	3110051726
Date: 20.12.2016		Request for revision of norms	dt.07.12.2011
Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments. Case is deferred to 31.01.2017.			

S.No.521

Case No. A/R-163	M/s. Boysen India Ltd., Uttar Pradesh	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.19/17		RLA, No.05/23/040/00096/AM16	0510394521
Date: 20.12.2016		Request for fixation of norms	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 31.01.2017.			

S.No.522

Case No. A/R-164	M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00120/AM16/DE S.I	Lic. No. & date
Meeting No.19/17		RLA, No.08/24/040/00023/AM16	0810135195
Date: 20.12.2016		Request for revision of norms	dt.06.05.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 31.01.2017.			

S.No.523

Case No. A/R-32	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00351/AM16/DE S.I	Lic. No. & date
Meeting No.19/17		RLA, No.03/95/050/00249/AM16	0310798796
Date: 20.12.2016		Request for revision of norms	dt.10.09.2015
Decision: The Committee noted that the Applicant has submitted multiple requests for amendment in norms. In some of the items, quantities applied are more than what has been mentioned in the AA. The Committee decided to advise the firm to send a consolidated application for amendment through RA along with justification for the same. Case is deferred to 31.01.2017.			

S.No.524

Case No. A/R-35	M/s. Arioli Textiles Machinery Pvt. Ltd., Vadodara	HQF.No.01/80/050/00211/AM15/DE S.I	Lic. No. & date
Meeting No.19/17		RLA, No.34/21/040/00090/AM15	3410040214
Date: 20.12.2016		Request for fixation of norms	dt.06.06.2014

Udyog Bhawan
Govt. of India
Ministry of Commerce
Directorate General of Foreign Trade
New Delhi

Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments. Case is deferred to 31.01.2017.

S.No.525

Case No. A/R-36	M/s. Freedom Ophthalmic	HQF.No.01/80/050/00526/AM15/DE S.I	Lic. No. & date
Meeting No.19/17	Pvt. Ltd.,	RLA, No.04/24/040/00231/AM15	0410159838
Date: 20.12.2016	Hosur(TN)	Request for revision of norms	dt.04.12.2014
Decision: The Committee noted that the MSME (Chemical) vide OM No.TL-12024/30/2016-GC and F-DCMSME dated 23.08.2016 has provided their comments. NC decided to defer the case for the next meeting with all relevant papers. Case is deferred to 31.01.2017.			

S.No.526

Case No. A/R-51	M/s. Minda Silca	HQF.No.01/80/050/01764/AM09/DE S.I	Lic. No. & date
Meeting No.19/17	Engineering	RLA, No.05/24/040/00706/AM09	0510235844
Date: 20.12.2016	Ltd., Greater Noida	Request for correction in export /import quantity of norms	dt.05.02.2009
Decision: The committee noted that the letter sent to the firm on 08.12.2016 through e-mail for Personal Hearing. Case is deferred to 31.01.2017.			

S.No.527

Case No. A/R-54	M/s. Dee Development	HQF.No.01/80/050/00792/AM08/DE S.I	Lic. No. & date
Meeting No.19/17	Engineers Ltd.,	RLA, No.05/24/040/00238/AM07	0510205473
Date: 20.12.2016	Faridabad	Request for ratification of norms	dt.27.06.2007
Decision: The Committee noted that the firm's request dated 14.05.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 31.01.2017.			

S.No.528

Case No. A/R-61	M/s. Tema India Ltd.,	HQF.No.01/80/050/00236/AM16/DE S.I	Lic. No. & date
Meeting No.19/17	Mumbai	RLA, No.03/95/040/00286/AM16	0310797164
Date: 20.12.2016		Request for fixation of norms	dt.10.07.2015

Decision: The committee decided to modify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/88 dated 20.12.2016 as under:-

1. Quantity of import item at Sl. No. 2 may be allowed as 100 Nos. on net to net basis. Duty free weight of this item may be allowed as 72437 Kgs. as 1.125 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
2. Quantity of import item at Sl. No. 3 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 26843 Kgs. as 1.103 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 22331 Kgs. as 1.183 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Import items at Sl. No. 5, 7, 8, 9, 11, 12, 13 & 14 may be deleted as not required by the firm.
5. Quantity of import item at Sl. No. 6 may be allowed as 62 Nos. on net to net basis. Duty free weight of this item may be allowed as 21925 Kgs. as 1.31 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
6. Word "Relevant" may be prefixed with the description of import itemw at Sl. No. 15 & 16.
7. Quantity of import item at Sl. No. 15 may be allowed as 36237 Kgs. as 1.075 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 16 may be allowed as 21128 Kgs. as 1.129 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.529

Case No. A/R-81	M/s. TPP Boilers Pvt.	HQF.No.01/80/050/00037/AM17/DE S.I	Lic. No. & date
Meeting No.19/17	LTd., Mumbai	RA.F.No.03/95/040/00696/AM16	0310801039
Date: 20.12.2016		Request for revision of norms	dt.15.12.2015
Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to DHI on 11.08.2016 for comments. Case is deferred to 31.01.2017.			

S.No.530

Case No. A/R-95	M/s. Motherson	HQF.No.01/80/050/00386/AM16/DE S.I	Lic. No. & date
Meeting No.19/17	Sumi Systems	RA.F.No.05/24/040/00382/AM16	0510396342
Date: 20.12.2016	Ltd., New Delhi	Request for fixation of norms	dt.16.11.2015
Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 31.01.2017.			

S.No.531

Case No. A/R-96	M/s. Motherson	HQF.No.01/80/050/00383/AM16/DE S.I	Lic. No. & date
Meeting No.19/17	Sumi Systems	RA.F.No.05/24/040/00370/AM16	0510396303
Date: 20.12.2016	Ltd., New Delhi	Request for fixation of norms	dt.10.11.2015

To
Mr. K. P. Singh
Director General of Foreign Trade
Ministry of Commerce
New Delhi

(Signature)
Secretary, Govt. of India
New Delhi

Decision: The committee decided to ratify the norms on repeat basis as per there AA No.0510328602 dated 29.06.2012 as under:-

“Quantity of import item at Sl. No.1 allowed as 1.05 Kgs/Kg content in export item.

RA may take further necessary action accordingly.

S.No.532

Case No. A/R-97	M/s. Motherson	HQF.No.01/80/050/00384/AM16/DES.I	Lic. No. & date
Meeting No.19/17	Sumi Systems	RA.F.No.05/24/040/00371/AM16	0510396302
Date: 20.12.2016	Ltd., New Delhi	Request for fixation of norms	dt.10.11.2015

Decision: The committee decided to ratify the norms in line with their earlier AA No.0510317789 dated 15.02.2012 as under:-

Import item No.1:- 1.05 Kgs/Kg content in export item.
Import item No.2:- On net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.533

Case No. A/R-98	M/s. Doowon	HQF.No.01/80/050/00148/AM17/DES.I	Lic. No. & date
Meeting No.19/17	Automotive	RA.F.No.04/24/040/00195/AM16	0410161438
Date: 20.12.2016	Systems India Pvt. Ltd., Kanchipuram (TN)	Request for revision of norms	dt.17.12.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to MSME on 16.09.2016 for comments. Case is deferred to 31.01.2017.

S.No.534

Case No. A/R – 125	M/s Shakti Pumps (I) Ltd., Bhopal	F.No.01/80/050/000353/AM17/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00482/AM07	5610004972
Date: 20.12.2016		Request for amendment of norms.	dt.09.08.2016

Decision: The committee decided that status quo may be maintained as the Advance Authorization has been ratified on repeat basis as per their Advance Authorization No. 5610004662 dated 21.08.2015 ratified in NC meeting No. 9/80 dated 02/08/2016.

RA may take further necessary action accordingly.

S.No.535

Case No. A/R – 126	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/81/162/672/AM08/DES.I/Pt. File	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00482/AM07	0410089879
Date: 20.12.2016		Request for amendment in export product weight of norms.	dt.08.06.2007

Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.

S.No.536

Case No. A/R – 127	M/s Bharat Heavy	F.No.01/80/050/00440/AM12/DES.I	Lic. No. and date
Meeting No.19/17	Electricals	RLA No.04/24/040/00217/AM12	0410131227
Date: 20.12.2016	Limited, Chennai	Request for amendment in export product weight of norms.	dt.02.12.2011
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.537

Case No. A/R – 128	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00413/AM12/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00215/AM12	0410130775
Date: 20.12.2016		Request for amendment in export product weight of norms.	dt.23.11.2011
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.538

Case No. A/R – 129	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00152/AM11/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00033/AM11	0410114086
Date: 20.12.2016		Request for amendment in export product weight of norms	dt.28.05.2010
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.539

Case No. A/R – 130	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/80/050/00906/AM11/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00297/AM11	0410121519
Date: 20.12.2016		Request for amendment in export product weight of norms	dt.10.02.2011
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.540

Case No. A/R – 131	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00491/AM10/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00069/AM10	0410107827
Date: 20.12.2016		Request for amendment in export product weight of norms.	dt.15.09.2009
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.541

Case No.	M/s Bharat	F.No.01/80/050/00853/AM10/DES.I	Lic. No. and
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RECEIVED
DIRECTOR GENERAL
OF FOREIGN TRADE
GOVT. OF INDIA
NEW DELHI
11/12/2016

A/R – 132	Heavy Electricals Limited, Tiruchirapalli		date
Meeting No.19/17		RLA No.04/24/040/00322/AM10	0410112742
Date: 20.12.2016		Request for amendment in export product weight of norms.	dt 29.03.2010
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.542

S.No.542

Case No. A/R – 133	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00757/AM10/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.04/24/040/00246/AM10	0410110530
Date: 20.12.2016		Request for amendment in export product weight of norms.	dt.04.01.2010
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.543

S.No.543			
Case No. A/R – 134	M/s Bharat Heavy Electricals Limited, Hyderabad	F.No.01/80/050/00876/AM11/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.09/24/040/00553/AM11	0910045827
Date: 20.12.2016		Request for revision/amendment of norms.	dt.07.03.2011
Decision: The Committee noted that the firm's additional information dated 14.12.2016 has been sent to DHI on 15.12.2016 for comments. Case is deferred to 31.01.2017.			

S.No.544

S.No.544

Case No. A/R – 135	M/s L&T – MHI Turbine Generators Pvt. Ltd., Mumbai	F.No.01/80/050/00391/AM14/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.03/95/040/00078/AM13	0310753791
Date: 20.12.2016		Request for revision/amendment of norms.	dt.15.10.2013
Decision: The Committee noted that the firm’s request dated 11.08.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 31.01.2017.			

S.No.545

S.No.545

Case No. A/R – 136	M/s Azad Engineering Pvt. Ltd., Hyderabad	F.No.01/80/050/00305/AM16/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.09/24/040/00428/AM16	0910062808
Date: 20.12.2016		Request for fixation of norms.	dt.02.11.2015
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO No. TSWB 3/58/2016 dated /12/2016 (Copy to be sent to the firm and RA).			
RA may take further necessary action accordingly.			

S.No.546

Case No. A/R – 137	M/s Diligent SCM Solutions Private Limited, Secunderabad, AP.	F.No.01/80/050/00106/AM16/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.09/24/040/00129/AM16	0910062161
Date: 20.12.2016		Request for fixation of norms.	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 01.09.2016 has been sent to MSME on 04.11.2016 for comments. Case is deferred to 31.01.2017.

S.No.547

Case No. A/R – 138	M/s MVS Engineering Ltd., New Delhi	F.No.01/80/050/00062/AM14/DES.I	Lic. No. and date
Meeting No.19/17		RLA No.05/24/040/00483/AM13	0510350651
Date: 20.12.2016		Request for fixation of norms.	dt.03.04.2013

Decision: The committee decided to modify the norms based upon the written recommendation of DIPP vide ID No. 12/103/2016-TSW/138-A/R dated 20.12.2016 as under:-

1. As export was made prior to ratification of norms by the Norms Committee and import item has been allowed as per General Note-4 of Engineering Products and the same has been used in the export item, for the purpose of redemption, description of export item may be restored as per Advance Authorization.

RA may take further necessary action accordingly.

* * * * *

(Signature)

2
20/12/2016

S.No. 47
13-5-147
24-6-142

F. No. 46011/79/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 27th May, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Plastic Parts for automobiles (PNL ASM-Q/WDO TR FN, PNL ASM-BODY LP/LR UPR TR, PNL ASM-CTR PLR UPR TR, PNL ASM-BODY L/PL UP TR.) (Advance Authorization No.0510373490 dated 13.12.2013 & Adv.Auth.No.0510380488 dated 27.02.2014).

The undersigned is directed to refer to DGFT U.O. No.01/87/50/293/AM-14/DES-7/435 dated 18.11.2013 & 01/80/050/15/AM15/DES-1/53 dated 16.04.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Parts of Automobiles – Panel Assembly	1 No.

Raw-material Recommended for Import	Quantity / Kg
1. Relevant Polypropylene Granules	1.05 kg / kg content in the export product.
2. Relevant Fabric (3017 BECCA FABRIC C-KNS 100% Polyester Light Titanium 111)	Net + 10% wastage.
3. Relevant Nutpush	Net to Net
4. Relevant Retaining Clip	Net to Net

This issues with the approval of competent authority.

(Dharam Vir) 27/5/2014
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan
FTDO, (DES-I),
Old DGFT, Udyog Bhawan

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K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of India
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

17
20/12/2016

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

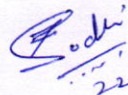
30(115)/15-ME

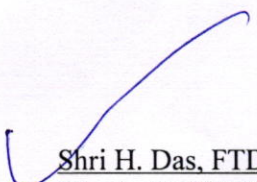
Subject: AA no 0410160379 dated 01.04.15 for M/s Interpump Hydraulics India Pvt Ltd.

The norms may be recommended as follows:-

- Total per unit weight (inclusive of indigenous inputs) for Sno 1 to 6 of items of export may be mentioned as 73.38 kg, 56.92 kg, 60.04 kg, 62.92 kg, 71 kg and 31.02 kg respectively.
- Sno 1 of items of import may be allowed for 88358 kg inclusive of 34.2% wastage after affecting 1/3rd recovery for wastage.
- Sno 2 of items of import may be allowed for 26142 kg inclusive of 32.5% wastage after affecting 1/3rd recovery for wastage.
- Sno 3 of items of import may be allowed for 13846 kg inclusive of 32% wastage after affecting 1/3rd recovery for wastage.
- Sno 4 of items of import may be allowed for 7302 kg inclusive of 32% wastage after affecting 1/3rd recovery for wastage.
- Sno 5 of items of import may be allowed for 8516 kg inclusive of 34.3% wastage after affecting 1/3rd recovery for wastage.
- Sno 6 of items of import may be allowed for 18675 kg inclusive of 24% wastage after affecting 1/3rd recovery for wastage.

This issue with the approval of Director (ME)


(K S Sodhi)
Asst Dir (ME)


Shri H. Das, FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) Uo note no 30(115)/15-ME dt 22.11.16

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कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Commerce
वाणिज्य विभाग/Deptt. of India
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

19
20/12/2016

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(116)/15-ME

Subject: AA no 0410160643 dated 05.06.15 for M/s Interpump Hydraulics India Pvt Ltd.

The norms may be recommended as follows:-

- Total per unit weight (inclusive of indigenous inputs) for Sno 1 to 4 of items of export may be mentioned as, 36.10 kg, 31.02 kg, 33.2 kg and 73.38 kg respectively.
- Sno 1 of items of import may be allowed for 8481 kg inclusive of 20.5% wastage after affecting 1/3rd recovery for wastage.
- Sno 2 of items of import may be allowed for 37350 kg inclusive of 24% wastage after affecting 1/3rd recovery for wastage.
- Sno 3 of items of import may be allowed for 7794 kg inclusive of 20.7% wastage after affecting 1/3rd recovery for wastage.
- Sno 4 of items of import may be allowed for 159044 kg inclusive of 34.2% wastage after affecting 1/3rd recovery for wastage.

This issue with the approval of Director (ME)



(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) Uo note no 30(116)/15-ME dt 23.11.16

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क० पी० सिंह / K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

26
20/12/16

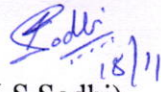
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0910063255 dated 12.02.16 for M/s, Enertech Engineering P Ltd.

The norms may be recommended as follows:-

- Relevant Import of Sno 1 to 11 and Sno 13 to 21 of items of import may be allowed on net to net basis with NIL wastage and accountability clause.
- Import of Sno 12 of items of import may be allowed, as applied, inclusive of 2% wastage.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

✓ Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
UO note No TL-13024/139/2016-MMM&A-DCMSME dated 18.11.16

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के० पी० सिंह / K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

28
20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016 - Case No. 19/7/80 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161720 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 597.61 MT containing 581.67 MT of import items at Sl. No. 1 to 11.
2. Description of import items at Sl. No. 1,4,7,9 & 11 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm"
3. Import items at Sl. No. 1,4,7,9 & 11 shall be of relevant grade & thickness as contained in export items.
4. Quantities of import items at Sl. No. 1, 4, 7, 9 & 11 put together may be restricted as 520.45 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
5. Import items at Sl. No. 2, 3, 5, 6, 8 & 10 shall be of relevant grade , shape & size as contained in export products.
6. Quantities of import items at Sl. No. 2, 5 & 8 put together may be restricted as 4.08 MT and may be allowed as may be allowed as 1.02 Kgs./Kg. content in export items.
7. Quantities of import items at Sl. No. 3, 6 & 10 put together may be restricted as 83.64 MT and may be allowed as may be allowed as 1.02 Kgs./Kg. content in export items.

Norms Committee may take a view.


20/12/16

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/28 dated 20/12/2016



कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016 - Case No. 5/16/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410041994 dated 21.03.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 18 & 22 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 19 may be allowed as 1.01 Kgs./Kg. content in export items.
3. Quantities of import items at Sl. No. 20 & 21 may be allowed as 1.05 Kgs./Kg. content in export items.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/29 dated 20/12/2016

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के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016 - Case No. 3/7/80 (M/s Mahima Udyog) (Advance Authorization No. 0510398362 dated 03.05.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Quantities of import items at Sl. No. 1 to 21 (Seamless Stainless Steel Pipes) in meters also in addition to their weights.
3. Quantities of import items at Sl. No. 22 to 163) in Nos. also in addition to their weights.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/32 dated 20/12/2016



के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

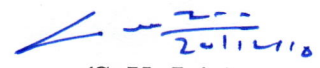
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016 - Case No. 2/7/80 (M/s TEMA India Limited) (Advance Authorization No. 0310804703 dated 16.05.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of import items at Sl. No. 1 to 3 in meters also in addition to their weight.
3. Quantities of import items at Sl. No. 4 to 6 in Nos. also in addition to their weights.
4. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 3) supported by length and number of tubes in the export products.
5. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. contained in import item at Sl. No. 10.
6. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 10)
7. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view


20/12/16

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/103/2016-TSW/33 dated 20/12/2016

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क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016- Case No. 2/16/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310805120 dated 01.06.2016)

Advance Authorisation may be ratified as under:

1. Net Empty weight of 66895 Kgs. may be specified with the quantities of each export product at Sl. No. 1 to 4.
2. Net Empty weight of 45886 Kgs. may be specified with the quantity of each export product at Sl. No. 5 to 8.
3. Net Empty weight of 37370 Kgs. may be specified with the quantity of each export product at Sl. No. 9 to 12.
4. Net Empty weight of 42381 Kgs. may be specified with the quantity of each export product at Sl. No. 13 to 16.
5. Net Empty weight of 45028 Kgs. may be specified with the quantity of each export product at Sl. No. 17 to 20.
6. Net Empty weight of 54338 Kgs. may be specified with the quantity of each export product at Sl. No. 21 & 22.
7. Net Empty weight of 34133 Kgs. may be specified with the quantity of each export product at Sl. No. 23 to 26.
8. Net Empty weight of 19116 Kgs. may be specified with the quantity of each export product at Sl. No. 27.
9. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
10. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 203464 Kgs. as 1.0291 Kgs./kg. content in the export products.
11. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2545 Kgs. as 1.0291 Kgs./kg. content in the export products.
12. Quantity of import item at Sl. No. 3 may be allowed as 429393 Kgs. (306271 Meters) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 4 may be allowed as 5734 Kgs. (7128 Meters) inclusive of 2 % wastage.
14. Quantity of import item at Sl. No. 5 may be allowed as 275 Nos. on net to net basis. Duty free weight of this item may be allowed as 397728 Kgs. inclusive of 21.9 % wastage after taking 20 % recovery from scrap.
15. Quantity of import item at Sl. No. 6 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 4923.7 Kgs. inclusive of 12.3 % wastage after taking 20 % recovery from scrap.
16. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 6241 Kgs. each.

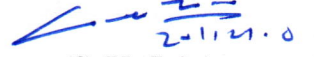
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के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

39
20/12/2016

17. Quantity of import item at Sl. No. 10 may be allowed as 193 Kgs. (72 Nos.)
on net to net basis.

Norms committee may take a view


20/12/16

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/39 dated 20/12/2016

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के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject

Ratification of norms in respect of Advance Authorization No.2210015497 dated 10.06.2016 of M/s IND-SPHINX PRECISION LTD., PAWANOO, DISTT. SOLAN (H.P.)

From

Chandigarh DGFT <chandigarh-dgft@nic.in>

Date

Tuesday, December 6, 2016 6:33 pm

To

nc1.dgft@nic.in

Cc

team_log1@indsphinx.com

Sir,

This is with reference to your email dated 02.12.2016 on the above subject. It is informed that advance authorisation No.2210015497 dated 10.06.2016 of M/s Ind Sphinx Precision Ltd., Parwanoo has been issued on repeat basis against adhoc norms fixed by Norms Committee vide meeting No.21/80-ALC2/2015 dated 19.01.2016 (Case No.8/27/80-ALC2/2014) of Advance Authorisation No.2210015179 dated 27.01.2015 in terms of Para 4.12(a)(vi) of Handbook of Procedures 2015-20.

Thanks & Regards

Bansi Lal

FTDO

RA-Chandigarh.

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क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/12/2016- Case No. 30/19/80 (M/s MVS Engineering Limited)
(Advance Authorization No. 0510399303 dated 01.08.2016)**

Advance Authorisation may be ratified as under:

1. Words "Containing 1140 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export item at Sl. No. 1.
2. Words "Containing 570 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export item at Sl. No. 2.
3. Quantity of import item may be allowed as applied for i.e. 1710 Kgs. on net to net basis.

Norms Committee may take a view.



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/103/2016-TSW/47 dated 20/12/2016

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कें० पी० सिंह/K. P. SINGH
उप महादिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dep't. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

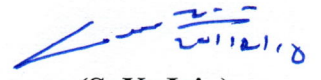
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/12/2016- Case No. 31/19/80 (M/s MVS Engineering Limited)
(Advance Authorization No. 0510399304 dated 01.08.2016)**

Advance Authorisation may be ratified as under:

1. Words "Containing 9230 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export item .
2. Quantity of import item may be allowed as applied for i.e. 9230 Kgs. on net to net basis.

Norms Committee may take a view.



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/103/2016-TSW/48 dated 20/12/2016

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**कै० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi**

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20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016 - Case No. 42/19/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510399618 dated 05.09.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise..
2. Quantity of import item at Sl. No. 3 in meters. also in addition to its weight.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/63 dated 20/12/2016

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क० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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20/12/2016

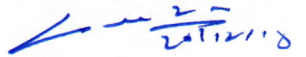
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/12/2016 -Case No. 10/19/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510400154 dated 19.10.2016)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 356.4 Kgs.
2. Quantity of import item may be allowed as 2840.5 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/103/2016-TSW/88 dated 20/12/2016

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कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
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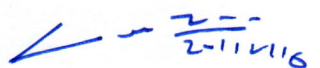
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/12/2016- Case No. A/R-61 (M/s TEMA India Limited) (Advance Authorization No. 0310797164 dated 10.07.2015)

Norms may be Modified as under:

1. Quantity of import item at Sl. No. 2 may be allowed as 100 Nos. on net to net basis. Duty free weight of this item may be allowed as 72437 Kgs. as 1.125 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
2. Quantity of import item at Sl. No. 3 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 26843 Kgs. as 1.103 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 22331 Kgs. as 1.183 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Import items at Sl. No. 5, 7, 8, 9, 11, 12, 13 & 14 may be deleted as not required by the firm.
5. Quantity of import item at Sl. No. 6 may be allowed as 62 Nos. on net to net basis. Duty free weight of this item may be allowed as 21925 Kgs. as 1.31 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
6. Word "Relevant" may be prefixed with the description of import itemw at Sl. No. 15 & 16.
7. Quantity of import item at Sl. No. 15 may be allowed as 36237 Kgs. as 1.075 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 16 may be allowed as 21128 Kgs. as 1.129 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2016-TSW/61- A/R dated 20/12/2016

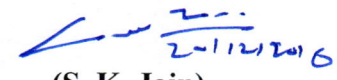
Sl. No. 534
20/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/12/2016 - Case No. A/R-125 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004972 dated 09.08.2016)**

Status quo may be maintained as the Advance Authorization has been ratified on repeat basis as per firm's Advance Authorization No. 5610004662 dated 21.08.2015 ratified in NC meeting No. 9/80 dated 02/08/2016:

Norms committee may take a view


20/12/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/103/2016-TSW/125- A/R dated 20/12/2016

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क० पी० सिंह/K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry

Sl. No. 545
20/12/2016

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

Export Product: Envelop forgings (machined Turbine blades)

Import

AA No	Item	Quantity recommended #
910062807	Stainless Steel bar	1.56 Kg/Kg content in Export product
910062808	Stainless Steel bar	1.38 Kg/kg content in EP
910062809	Stainless Steel bar	1.84 Kg /Kg content in EP
910062810	Stainless Steel bar	1.78 Kg/kg content in EP

#considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This issue with the approval of JS


(K.K.Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB 3/58/2016 dated /12/2016

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कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
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Sl. No. 547
20/12/2016

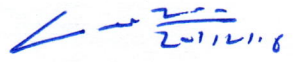
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/12/2016 - Case No. A/R-138 (M/s MVS Engineering Limited)
(Advance Authorization No. 0510350651 dated 03.04.2013)**

Norms may be modified as under:

1. As export was made prior to ratification of norms by the Norms Committee and import item has been allowed as per General Note-4 of Engineering Products and the same has been used in the export item, for the purpose of redemption, description of export item may be restored as per Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/103/2016-TSW/138- A/R dated 20/12/2016